IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P.314 (ND)/2017

IN THE MATTER OF:

A. Manohar

... Applicant/petitioners

Vs.

Union of India & Ors.

... Respondents

Order under Section 245 of the Companies Act

Order delivered on 28.11. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner:

Mr. A. Subba Rao, Mr. Manohar, Advs.

KLDS Vinober, Advocate

For the Respondent

ORDER

For the reasons stated in the application that the non-appearance was not international nor deliberate, order dated 26.10.2017 is recalled and the C.P. No. 314(ND)/2017 is restored to its original number.

The petition is called for hearing.

After hearing, learned Counsel for the petitioner, we find that material documents have not been placed on record to satisfy the requirement of Section 245 of the Companies Act, 2013. Learned Counsel prays and is granted four weeks' time to do the needful.

List the matter on 15th January, 2018.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

Sd 1-

(DEEPA KRISHAN) MEMBER(TECHNICAL)

28.11.2017 V. Sethi